

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**PAYMARK PAYMENT TECHNOLOGIES & SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of corporate debtor	Paymark Payment Technologies & Services Private Limited
2	Date of incorporation of corporate debtor	25 <sup>th</sup> June 2019
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72501WB2019PTC232619
5	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 73/28 Golf Club Road LP 85/3/0, Kolkata – 700033, West Bengal, India,
6	Insolvency commencement date in respect of corporate debtor	13 <sup>th</sup> December 2024 <b>(The intimation in respect to commencement of CIRP received from Hon'ble NCLT, Kolkata Bench Registry on 18<sup>th</sup> December 2024.)</b>
7	Estimated date of closure of insolvency resolution process	16 <sup>th</sup> June 2025
8	Name and registration number of the insolvency professional acting as interim resolution professional	Hansraj Jaria IBBI/IPA-002/IP-N00835/2019-2020/12663
9	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 36, Abinash Sashmal Lane, Belegkata, Phoolbagan, Near Pawanputra Hotel, Kolkata – 700010, West Bengal. <b>Email:</b> hansrajjaria@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 36, Abinash Sashmal Lane, Belegkata, Phoolbagan, Near Pawanputra Hotel, Kolkata – 700010, West Bengal. <b>Email:</b> paymark.cirp@gmail.com
11	Last date for submission of claims	1 <sup>st</sup> January 2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Weblink:</b> <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  <b>Physical Address:</b> 36, Abinash Sashmal Lane, Belegkata, Phoolbagan, Near Pawanputra Hotel, Kolkata – 700010, West Bengal.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Paymark Payment Technologies & Services Private Limited on 13<sup>th</sup> December 2024 **(The intimation in respect to commencement of CIRP received from Hon'ble NCLT, Kolkata Bench Registry on 18<sup>th</sup> December 2024.)**

The creditors Paymark Payment Technologies & Services Private Limited, are hereby called upon to submit their claims with proof on or before 1<sup>st</sup> January 2025 to the interim resolution professional at the address mentioned against entry No. 10.

  
**HANSRAJ JARIA**  
INSOLVENCY PROFESSIONAL  
Regn. No.:  
IBBI/IPA-002/IP-N00835/2019-2020/12663

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



**Hansraj Jaria**

**Interim Resolution Professional  
Paymark Payment Technologies & Services Private Limited**

**IBBI/IPA-002/IP-N00835/2019-2020/12663**

**AFA No.: AA2/12663/02/300625/203326 | Valid upto 30<sup>th</sup> June 2025**

**Date: 19.12.2024**

**Place: Kolkata**

### Aadhar Housing Finance Ltd.

Corporate Office : 802, Natraj by Rustomjee, Western Express Highway, Sir M.V. Road, Andheri East, Mumbai-400069, Maharashtra  
 Kolkata Branch Office: Office No.1 E, on 1st Floor, Situated at Premises no.2, Govind Bhawan,BiplabiTrikalya Maharaj Sarani (Brabourne Road),Kolkata-700001, West Bengal

#### POSSESSION NOTICE Appendix IV (for immovable property)

Whereas, the undersigned being the Authorized Officer of Aadhar Housing Finance Limited (AHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of Power conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice (s) Issued by the Authorised officer of the company to the Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section(4) of the Section 13 of the said Act read with rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

S. No.	Name of the Branch / Borrower(s) / Co Borrower(s)	Description of Secured asset (immovable property)	Demand Notice Date and Amount	Date of Possession
1.	(Loan Code 1270000387 Kolkata Branch), Harendra Jha (Borrower), Sudha Devi (Co-Borrower) Rajiv Kumar Jha (Guarantor)	ALL THAT PIECE AND PARCEL OF LAND ADMEASURING MORE OR LESS 1 COTTAR OR 2 DECIMALS ALONG WITH STRUCTURE ADMEASURING MORE OR LESS 530 SQFT SITUATED AT MAUZA-MANUSPUR, BEARING J/L NO 4 LR KHATIAN NO 3913, RS DAAG NO 540, LR DAAG NO 836, UNDER PS-CHINSURAH, DISTRICT-HOOGHLY Bounded by: East: 8FT WIDE PANCHAYAT PUCCA ROAD West: HOUSE OF SILEBAR RAM North: HOUSE OF HARI SHARMA South: 8FT WIDE PANCHAYAT PUCCA ROAD	12-Oct-22 Rs. 1018874/-	17-Dec-24

Place: Kolkata Date: 19.12.2024 Authorised Officer, Aadhar Housing Finance Limited

### SBI, RBO-II, BERHAMPORE

15, SQUARE, EAST ROAD, BERHAMPORE, MURSHIDABAD-742101

(PREMISES REQUIRED)

#### REQUIRED SUITABLE PREMISES FOR OPENING OF NEW BRANCH AT KARNASUBARNA STATE BANK OF INDIA

invites sealed offer for acquisition of commercial office space on long term lease from the landlord/owners of ready to move premises or suitable plot building to be ready to move within two months having carpet area approximate 2500 to 3000 sq.ft. for opening of **Karnasubarna Branch, Karnasubarna Railway station area, Murshidabad.** The space should be located preferably at Ground Floor or first floor with lift facility, wide frontage without any water logging problem, adequate visibility, uninterrupted power(including backup) permission in proper supply of water and availability for parking facility. For eligibility criteria and other details, please visit bank's web site [www.sbi.co.in](http://www.sbi.co.in) under "Procurement News". The interested parties with valid title of the property should ensure submission of their application in the prescribed format (Technical Bid & Price Bid) along with supporting documents to **The Regional Manager, RBO-II, Berhampore (3<sup>rd</sup> Floor), 15 Square East Road, P.O+PS-Berhampore, Dist-Murshidabad, WB-742101 on or before 5 p.m on 29.12.2024.** Offer received after due date will not be entertained and no correspondence shall be entertained in this regard. The SBI reserves the right to accept or reject any or all offers without assigning any reasons therefore. Offers from brokers will not be entertained.

Date: 19.12.2024 Regional Manager, RBO-II, Berhampore  
 Place: Berhampore

### UNION DRUG COMPANY LIMITED

CIN: U24232WB1925PLC005030  
 Regd. Office: No. 182, Rai Bahadur Road, Kolkata - 700034

#### NOTICE OF ADJOURNED EXTRA-ORDINARY GENERAL MEETING

Notice is hereby given that the 1st Extra-Ordinary General Meeting (E.O.G.M) of 2024-25 of Union Drug Company Limited, originally convened on Wednesday, 18th December, 2024, and adjourned due to lack of quorum, will now be held as follows:  
 Date: Monday 23rd December, 2024  
 Time: 10:00 A.M.  
 Venue: Registered Office of the Company, No. 182, Rai Bahadur Road, Kolkata - 700034  
 The business to be transacted shall remain the same as mentioned in the original Notice of the E.O.G.M dated 22/11/2024, already circulated to the members.  
 Members are requested to kindly take note of the same.  
 On behalf of the Board  
 For Union Drug Company Limited  
 Alok Nath Banerjee  
 Date: 18th December, 2024 Director  
 Place: Kolkata DIN: 08866761

### केनरा बैंक Canara Bank

REGIONAL OFFICE : DURGAPUR RECOVERY & LEGAL SECTION Jinta Enclave, Near Dairy More Sagarhanga, Durgapur, Pin - 713 211

#### GOLD AUCTION SALE NOTICE

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by Registered Post. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before 24.12.2024 failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Bank's premises at 01:00 P.M. on 26.12.2024 or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

Sl. No.	Loan Account No. & Branch	Date of Loan	Name and Address of the Borrower
1.	180150934300 Purulia Branch (1426) Mob. : 83349 99419	08.02.2023	Mr. Deba Prasad Sarkar, S/o. Late Rohit Kumar Sarkar Sayer Koli Ketika Para, P. C. Chow Lane, P.O. - Purulia, Purulia, West Bengal, Pin - 723 101.
2.	180291896392 Piplon Branch (04415) Mob. : 83349 99442	05.04.2024	Mr. Atanu Samanta, S/o. Dhanapati Samanta VIII - Manteswar, P.O. - Manteswar, Burdwan, West Bengal, Pin - 713145.

Date : 18.12.2024 / Place : Durgapur Authorised Officer / Canara Bank

### Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata (A Scheduled Commercial Bank)

Zonal Office: D.No. 2nd Floor 134A, Floor Patliputra Colony Opp-Polytechnic College Patna, Bihar - 800 013.  
 Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

#### POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rule, 2002, the Authorised Officer issued Demand Notices on the dates mentioned against each account calling upon the borrowers to repay the amounts within 60 days from the date of receipt of the said notices.

The borrowers having failed to repay the amounts, notices are hereby given to the under-noted borrowers and the public in general that the undersigned has taken possession of the properties described hereinbelow in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrowers in particular and the public in general are hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of **UTKARSH SMALL FINANCE BANK LIMITED** for the amounts and interests thereon mentioned against each account hereinbelow:

The attention of the borrowers detailed hereunder is invited to the provisions of subsection (8) of the Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Branch	Name of the Account	Name of the Borrower/ Guarantor (Owner of the Property)	Date of Demand Notice	Date of Possession Notice	Amount Outstanding as on the Date of Demand Notice
1	Saguna More	137706000 0006125	1. Bombay Fashion Proprietor Ashok Kumar Yadav (Borrower) 2. Ashok Kumar Yadav S/o Hiralal Yadav (Co-Borrower/Mortgagor) 3. Hiralal Ray S/o Ramanand Ray (Co-Borrower) 4. Rinki Kumari W/o Ashok Kumar Yadav (Co-Borrower)	01/10/2024	16/12/2024	₹ 23,63,314/-
<b>Description of Property/ies:</b> Mouza - Sirsiya Mani, Khata No-130 , Touzi Nos. 2903 Thana-Amnour, Thana No-134 Survey No 245, Jamabandhi No-249 Anchal-Amnour, Dist- Saran, State- Bihar-841419. Sub Registration Office- Madhaura being Deed No 1975 for the year 2020 Land measuring about 19 dhur i.e (1250 Square Feet). Boundary Bounded by- East: Shiv Nath Singh West: Dinanath Rai North: Ram Surat Sah South: Niji Lekhiyakeri.						
2	Dhanbad	139506000 0006026 & 139506000 0006064	1. New Furniture Bazar Prop.- Md Sahzad Ali (Borrower) 2. Md. Sahzad Ali S/o-Late Mohammad Quamrudin (Co-Borrower/Mortgagor) 3. Saba Firdosh W/o Md. Sahzad Ali (Guarantor/Applicable For LAN No.1395060000006064 Only) 4. Md Mumtaz Ali S/o Md Kamrudin (Guarantor/Applicable For LAN No.1395060000006026 Only)	13/09/2024	16/12/2024	₹ 72,94,293/- & ₹ 20,22,127/-
<b>Description of Property/ies:</b> Mouza - Sirsiya Mani, Khata No-130 , Touzi Nos. 2903 Thana-Amnour, Thana No-134 Survey No 245, Jamabandhi No-249 Anchal-Amnour, Dist- Saran, State- Bihar-841419. Sub Registration Office- Madhaura being Deed No 1975 for the year 2020 Land measuring about 19 dhur i.e (1250 Square Feet). Boundary Bounded by- East: Shiv Nath Singh West: Dinanath Rai North: Ram Surat Sah South: Niji Lekhiyakeri.						
3	Dhanbad	139506000 0000138	1. Binod Kumar Saw S/o Moti Lal Saw (Borrower) 2. Shobha Devi W/o Binod Kumar Saw (Guarantor) 3. Moti Lal Saw S/o Late Prayag Lal Saw (Mortgagor / Guarantor)	01/10/2024	16/12/2024	₹ 21,70,436/-
<b>Description of Property/ies:</b> Mouza-Manai Tand, Thana-Dhanbad, Thana/Mauza No-50, Anchal-Dhanbad, Khata No-12, Plot No.224, Dist- Dhanbad(Jharkhand)-826001. Sale Deed No.986/919 dated 11-02-2009. Area measured 2.47 Decimal (1075.92 Sq. Ft). Property bounded by- East: Kamla Sarkar West: Shankar Saw North: Kedar Singh South: Vishnu Mahato Digar.						
4	Chapra	135506000 00006097	1. Chandrket Mishra S/o Indradev Mishra (Borrower / Mortgagor) 2. Anita Mishra W/o Chandrket Mishra (Guarantor/Mortgagor)	01/10/2024	16/12/2024	₹ 10,37,664/-
<b>Description of Property/ies:</b> Mouza - Saiduip Dighwara, Thana No-144, Touzi No-3158, Anchal- Dighwara, Khata No.- 557, Survey No- 3444, Ward No-5 Anchal- Dighwara Sub registrar Sonpur and Dist Sub registry office Chapra, Saran District - Saran, Bihar, Pin- 841207 being Registered Mortgage Deed No. - 13530 for the year 2022.						

Khata No	Survey No	Area	Boundary
<b>Boundary As Per Deed</b>			
557	3444	2 Katha 09 Dhur	North-Indraeo Mishra and others
			South-Jitendra Mishra
			East-Wife of Saraswati Mishra West-Wife of Saraswati Mishra
557	3444	05 Dhur	North-Nij Vendor Anita Mishra
			South-PC.C Road
			East-Shashi Bhushan Mishra West-Shashi Bhushan Mishra
<b>At Present Boundary</b>			
Total	2 Katha 14 Dhur		North-Laxman Mishra
			South-PC.C Road
			East-Shashi Bhushan Mishra West-Shashi Bhushan Mishra

Date: 19/12/2024 Place: Patna  
 Sd/- (Authorized Officer)  
 Utkarsh Small Finance Bank Ltd.

### Equitas Small Finance Bank Ltd

(FORMERLY KNOWN AS EQUITAS FINANCE LTD)  
 Registered Office : No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai - 600002.

#### DEMAND NOTICE - NOTICE UNDER SECTION 13 (2) OF THE SARFAESI ACT, 2002

NOTICE is hereby given that the following borrower/s have availed loan from Equitas Housing Finance Limited (EHFL) / Equitas Finance Limited (EFL) / Equitas Small Finance Bank Ltd (ESFB). The said borrower/s had failed to pay installments and their loan account has been classified as Non-Performing Asset as per the guidelines issued by RBI. The details of the secured immovable property/ies, loan and the amounts outstanding as on date payable by the borrower/s are mentioned below. The borrower(s) and the public in general are informed that the undersigned being the Authorized Officer, the secured creditor has initiated action against the following borrower(s) under the provisions of the SARFAESI Act, 2002 and not to deal with the said property, on failure to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers under sub-section (4) of Section 13 of the SARFAESI Act, including power to take possession of the property/ies and sell the same.

Sr. No.	Name of the Borrower(s)/ Guarantor(s)(NAME OF THE BRANCH)	Demand Notice Date and Amount	Description of Secured Asset (Immovable Property)
1.	Branch: Pandhari L. No.: 70007891380 Borrower: Mr. Sumit Sharma Co - Borrower: Mrs. Sunita Sharma	04.12.2024 & Rs 12,47,417/-	All that piece and parcel of Land/Residential House/ Plot situated at Comprised in Block No. C-503 (5th Floor), UG 2bhk Indraprastha Phase-2, Raipura, Situated at Village Raipura, P.H.No.14, Part of Khata No. 291, Tehsil and District Raipur, Chhattisgarh admeasuring 513.79 sqft owned by Sunita Sharma, East by: Lift & Stair, West By: Flat no. 501, North by: Road, South by: Passage. Situated at within the Sub- Registration District of Sub- Registrar office and Registration District of Raipur. Together with all buildings and structure attached to the earth or permanently fastened to anything attached to earth, both present and future and all easmentary/mamool rights annexed thereto.

Date - 19.12.2024, Place - Raipur Authorized officer, Equitas Small Finance Bank Ltd

### STRESSED ASSETS MANAGEMENT BRANCH II, KOLKATA E-AUCTION NOTICE

'Jeevandeep Building', 10th Floor, 1, Middleton Street, Kolkata - 700071  
 E-mail: [sbi.18192@sbi.co.in](mailto:sbi.18192@sbi.co.in)

Authorised Officer's Details : Name: Shri N. K. Lakra, e-mail ID : [nclo3.samb2kol@sbi.co.in](mailto:nclo3.samb2kol@sbi.co.in), Mobile No. 9674721004  
 [See Proviso to Rule 8 (6) & Rule 9(1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

#### DATE & TIME OF E-AUCTION : DATE : 15.01.2025

TIME : 300 MINUTES FROM 11.00 A.M. TO 4.00 P.M. WITH UNLIMITED EXTENSIONS OF 10 MINUTES FOR EACH BID.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is" "As is What is" and "Whatever there is" on 15.01.2025 for recovery of Rs-29,52,76,624.00 (Rupees Twenty Nine Crore, Fifty Two Lakh, Seventy Six Thousand, Six Hundred And Twenty Four Only) and interest from 30.09.2012 due to the secured creditor from M/s. Bhavyadev Roadlines Pvt. Ltd., 229, A.J.C Bose Road, "Crescent Tower" Unit - 9C, 9th Floor, Kolkata -700020, M/s. Mayfair Barter Pvt. Ltd., 16A, Shakespear Sarani, Kolkata - 700016, M/s. Sparsh Hotels Barter Pvt. Ltd., 7 Cannon Street, 5th floor, Kolkata - 700001, M/s. Beltron Techno Solutions Pvt. Ltd., 229, A.J.C Bose Road, Kolkata - 700020, M/s. Modi Infra Development Pvt. Ltd., 229, A.J.C Bose Road 9th floor, Kolkata - 700020, M/s. Bhavya Resorts and Hotels Pvt. Ltd., 229, A.J.C. Bose Road, 9th Floor Kolkata WB 700020, M/s. Bhavyadev Hotels Pvt. Ltd., 229, A.J.C Bose Road, 9th floor, Kolkata - 700020, Smt. Anjana Modi, Flat no. 5B, 9 A Alipur Park Place, Kolkata - 700027, Shri Ravi Modi, Flat no. 5B, 9 A Alipur Park Place, Kolkata - 700027.

Short description of the immovable properties with known encumbrances, if any

Reserve Price	Earnest Money Deposit (EMD)
Rs. 1,33,00,000.00	Rs. 13,30,000.00

Property ID - SBINBHAVAJC

a) For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's website [www.sbi.co.in](http://www.sbi.co.in) and specific link created for the particular e-auction : <https://ebkray.in> AND / OR <https://BAANKNET.com>  
 b) Intending bidder/s should transfer his EMD amount by means of challan generated on his bidder account maintained with PSB Alliance Pvt. Ltd. by means of NEFT/ RTGS transfer from his bank account well before the auction date.

DATE : 19.12.2024 PLACE : KOLKATA In case of any dispute the English version shall prevail AUTHORIZED OFFICER STATE BANK OF INDIA

### BANK OF INDIA HOWRAH ZONAL OFFICE

5, BTM Sarani, 4th Floor, Kolkata-700001

#### NOTICE FOR PAYMENT OF OVERDUE LOCKER RENT

SRL NO	BRANCH NAME	NAME OF LOCKER HOLDER	ADDRESS	OVERDUE LOCKER RENT (IN RS.)	DETAILS OF NOTICES SENT	OVERDUE SINCE
1	KHARAGPUR	SHANTI SWAROOP PANDEY LOCKER NO-000006 TYPE-A	MALANCHANGA ROAD, (P.O) KHARAGPUR, DIST: MIDNAPORE, KHARAGPUR-721301	8850/-	FINAL NOTICE SENT DT- 12-12-2024	30-08-2020
2	KHARAGPUR	SANJOY AGARWALA LOCKER NO-000013 TYPE-C	102102A CHANDINI CHOWK GOLBAZAR, KHARAGPUR-721301	28320/-	FINAL NOTICE SENT DT- 12-12-2024	30-08-2017
3	KHARAGPUR	BHAGABATI SHARMA LOCKER NO-000014 TYPE-F	36 PARA HOUSE NO 85 NEAR HITKARINI SCHOOL KHARAGPUR-721301	69000/-	FINAL NOTICE SENT DT- 12-12-2024	30-08-2016
4	KHARAGPUR	PRASANTA PAL LOCKER NO-000018 TYPE-A	50 SANKAR CHANDRA PAL, HNO 508 4/WNO 7 BELDANGA SRIKRISHNAPUR, KHARAGPUR PASCHIM MEDINIPUR, KHARAGPUR-721301	1770/-	FINAL NOTICE SENT DT- 12-12-2024	30-08-2024
5	KHARAGPUR	DHANANJAY MURMU LOCKER NO-000037 TYPE-C	VIL-MURAKATI, P.O. KHARBANDHI, P.S. JHARGRAM, DIST: MIDNAPORE	17700/-	FINAL NOTICE SENT DT- 12-12-2024	30-08-2020
6	KHARAGPUR	PRADIP KUMAR GHORAI LOCKER NO-000049 TYPE-A	SO RAM CH. GHORAI SARADA PALLY, KHARAGPUR M PASCHIM MEDINIPUR KHARAGPUR- 721301	1770/-	FINAL NOTICE SENT DT- 12-12-2024	01-11-2024
7	KHARAGPUR	V. RAVI KUMAR LOCKER NO-000074 TYPE-A	SO LATE V MUNISWAR RAO 3B 8 UNIT/10LD SETTLEMENT KHARAGPUR-721301	5310/-	FINAL NOTICE SENT DT- 12-12-2024	30-08-2022
8	KHARAGPUR	SAROU DEVI LOCKER NO-001814 TYPE-A	KHARIDA KUMMAAR PARA WARD 16 KHARAGPUR- 721301	14160/-	FINAL NOTICE SENT DT- 12-12-2024	30-08-2017
9	KHARAGPUR	MAHUA CHAKRABORTY LOCKER NO-001831 TYPE-A	W/o-MANIK CHAKRABORTY, SUBHASAPALLY W/O-9, KHARAGPUR PASCHIM MEDINIPUR, KHARAGPUR-721301	7080/-	FINAL NOTICE SENT DT- 12-12-2024	30-08-2021
10	KHARAGPUR	V. RAMANAMMA LOCKER NO-001837 TYPE-A	C/O SRI N.CHADAPATI RAO MACHANISIT TICKET NO. 1130 FILLER SHOP NO. 11, WORK SHOP, KHARAGPUR-721304	5310/-	FINAL NOTICE SENT DT- 12-12-2024	30-08-2022

"All the above mentioned locker holders maintain lockers with Bank of India KHARAGPUR Branch. We have sent various communications in regard to payment of overdue locker rent of the dates mentioned in column 5 of the above table. However the same has not been paid despite various reminders. All locker holder are once again advised to deposit the overdue rent mentioned in column 4 of the above table within 15 days from publication of this notification. In the event of non-payment the bank will drill open the locker at the locker-holders' cost, expenses and charges entirely at the risk and responsibility after 15 days from this date of this publication/notice."

Date: 19-12-2024 Place: Howrah Authorized Officer Bank of India

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PAYMARK PAYMENT TECHNOLOGIES & SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor Private Limited
2	Date of incorporation of corporate debtor 25 <sup>th</sup> June 1919
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies - Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U72501WB2019PTC232619
5	Address of the registered office and principal office (if any) of corporate debtor 13 <sup>th</sup> December 2024 (The intimation in respect to commencement of CIRP received from Hon'ble NCLT, Kolkata Bench Registry on 18 <sup>th</sup> December 2024.)
6	Address and e-mail to be used for correspondence with the interim resolution professional Registered Office: 73/28 Golf Club Road LP 85/30, Kolkata - 700033, West Bengal, India. Email: <a href="mailto:hansrajia@gmail.com">hansrajia@gmail.com</a>
7	Estimated date of closure of insolvency resolution process 16 <sup>th</sup> June, 2025
8	Name and registration number of the insolvency professional acting as interim resolution professional Hansraj Jaria IBB/PA-002/IP-N00835/2019-2020/12663
9	Address and e-mail of the interim resolution professional, as registered with the Board Address: 36, Abinash Sashmal Lane, Belegatta, Phoolbagan, Near Pawanpura Hotel, Kolkata - 700010, West Bengal. Email: <a href="mailto:hansrajia@gmail.com">hansrajia@gmail.com</a>
10	Address and e-mail to be used for correspondence with the interim resolution professional Address: 36, Abinash Sashmal Lane, Belegatta, Phoolbagan, Near Pawanpura Hotel, Kolkata - 700010, West Bengal. Email: <a href="mailto:paymark_cirp@gmail.com">paymark_cirp@gmail.com</a>
11	Last date for submission of claims 17 January 2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink: <a href="https://bbi.gov.in/en/home/downloads">https://bbi.gov.in/en/home/downloads</a> Physical Address: 36, Abinash Sashmal Lane, Belegatta, Phoolbagan, Near Pawanpura Hotel, Kolkata - 700010, West Bengal.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Paymark Payment Technologies & Services Private Limited on 13<sup>th</sup> December 2024 (The intimation in respect to commencement of CIRP received from Hon'ble NCLT, Kolkata Bench Registry on 18<sup>th</sup> December 2024).

The creditors Paymark Payment Technologies & Services Private Limited, are hereby called upon to submit their claims with proof on or before 17<sup>th</sup> January 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors will submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Hansraj Jaria  
Interim Resolution Professional  
Date: 19.12.2024 Place: Kolkata  
Paymark Payment Technologies & Services Private Limited  
IBB/PA-002/IP-N00835/2019-2020/12663  
AFA No.: AA2/12663/02/200625/203326 | Valid upto 30<sup>th</sup> June 2025

### PROFECTUS CAPITAL PRIVATE LIMITED

Registered/Corporate/Branch Office:-, B/17, 4th Floor, Art Guild House, Behind Phoenix Marketcity Mall, Lal Bahadur Shastri Marg, Kurla (West), Mumbai, 400070

#### PUBLIC NOTICE FOR SALE/AUCTION OF IMMOVABLE PROPERTIES (under SARFAESI Act read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules)

Whereas the Authorized Officer of Profectus Capital Private Limited, (hereinafter referred to as "the Profectus"), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short "SARFAESI Act") and in exercise of powers conferred under Section 13(12) read with the Security Interest (Enforcement) Rules, 2002 issued Demand Notice under Sec. 13(2) of SARFAESI Act calling upon the below-mentioned Borrowers/Co-borrowers/mortgagors/Guarantors to repay the amount mentioned in the notice being the amount due together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. till the date of payment within 60 days from the date of the said notice.

The following Borrowers/Co-borrowers/mortgagors/Guarantors having failed to repay the above said amount within the specified period. Notice is hereby given to the public in general and in particular to the Borrower (s) or Co-Borrower(s) that the authorized officer has taken over possession in exercise of powers conferred under Section 13(4) of SARFAESI Act with Security Interest (Enforcement) Rules, 2002, which is to be sold by way of auction on "As is Where is Basis", "As is What is Basis", "Whatever There is Basis", and "Recourse Basis" for recovery of Rs. 26,38,495/- (Rupees Twenty Six Lakhs Thirty Eight Thousand Four Hundred and Ninety Five Only) outstanding as on 21.12.2023, due to the Profectus Capital Pvt Ltd., (Secured Creditor) with further interest and additional/Penal, due to the Profectus under Rules 8 and 9 of Security Interest (Enforcement) Rules, 2002 by inviting tenders/bids as per below Auction schedule below and other terms and conditions detailed on website at <https://www.profectuscapital.com>

#### AUCTION SCHEDULE

Description of Property/House Having About- All that piece and parcel of land measuring about 02 cottahs equivalent to 3.305 sataks equivalent to 1440 sq.ft. together with structure measuring about 100 sq.ft. standing thereon forming part of R.S. & L.R. Dag no.4212 under Sabek Khatian no.319 corresponding to Hal Khaitian no. 10424, J.L. no.93, Touzi no.601 at present 60 in Mouza Tatra Neora under P.S. Basirhat in the District North 24 Parganas, presently known and numbered as municipal holding no. 457/641 Bhabla (Ambagan) [as per tax] under municipal ward no.19 within the limits of Basirhat Municipality.

Known encumbrances (if any):- Not known to the Profectus  
 Reserve Price (In Rs.):- Rs. 41,00,500/- (Rupees Forty One Lakhs and Five Hundred only)  
 Earnest Money Deposit (In Rs.) Through DD/PO in Favour of 'Profectus Capital Private Limited.' Payable at Kolkata: Rs. 4,10,050/- (Rupees Four Lakh Ten Thousand and Fifty Only)  
 Bid Incremental Amount Rs. 1,00,000/-  
 Bid Incremental Time:-One Minute  
 Last Date, Time and Venue for Submission of Bids with Sealed Offer/ Tender with EMD:- Till 20/01/2025 latest by 04:00 P.M. at branches at Sugam Paragon, 4th Floor, 5/1 Muzaffar Ahmed Street, Kolkata 700016, India.  
 Date, Time & Venue for Opening of Bids:- 22/01/2025 on 11.30 a.m. at Sugam Paragon, 4th Floor, 5/1 Muzaffar Ahmed Street, Kolkata 700016, India.  
 Inspection of Properties:- 06/01/2025 to 08/01/2025 between 11am to 4pm.  
 Cost of Tender / Bid Cum Auction Form:- NIL  
 Return of EMD Of Unsuccessful Bidders:-Within Seven working days from the date of Auction.  
 Last Date for Payment Of 25% Of Accepted Highest Bid for Confirmed Successful Bidder(Inclusive of EMD):- The payment should be made latest by next working day from the date of bid confirmation  
 Last Date for Payment of Balance 75% Of Highest Bid:-Within 15 days from the date of bid/Sale Confirmation

#### Borrower's Details

Borrower / Co-Borrower/ Guarantors/Mortgagor Name :-  
 1. Mrinmoy Nandi (Nandi Tea Supply) 2. Mrityunjay Nandi 3. Uma Nandi  
 Date of Demand Notice U/Sec.13(2) Of SARFAESI Act:- 21st December, 2023  
 Amt. Of Demand Notice U/S-13(2) Of SARFAESI Act (In Rs.):- Rs. 26,38,495/- (Rupees Twenty Six Lakhs Thirty Eight Thousand Four Hundred and Ninety Five Only) outstanding as on 21.12.2023  
 Date of Possession:- 7th March, 2024  
 Publication Date of Possession Notice :- 8th March, 2024

The interested parties may contact the Authorized Officer Mr. Sandeep Patil (email - [sandeep.patil@profectuscapital.com](mailto:sandeep.patil@profectuscapital.com)) for further details / clarifications or for submitting their application

Sd/-  
 Authorized Officer  
 For Profectus Capital Pvt. Ltd.  
 Date : 19/12/2024

